



2025:DHC:6900



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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*Date of Decision: 14.08.2025*

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**CRL.M.C. 5618/2025 & CRL.M.A. 24082/2025**

SUKHJIT SINGH &amp; ORS.

.....Petitioners

Through: Ms. Chander Nigam & Ms. Sangita  
Nigam, Advocates

versus

THE STATE OF DELHI &amp; ANR.

.....Respondents

Through: Mr. Amit Ahlawat, APP for the State  
with SI Sunil Kumar, PS Ambedkar  
Nagar and SI Bheem Singh, PS ACB  
Ms. Anmol Kaur and Mr. Gaurav  
Bidhuri, Advocates for R-2 with R-2  
in person.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 224/2023 of PS Ambedkar Nagar for offence under Section 498A/406/506/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has settled the disputes with the petitioners.
2. Learned APP accepts notice and submits that State has no serious objection to this quashing petition.
3. Respondent no. 2 present in Court with her counsel and identified by



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Investigating Officer/SI Bheem Singh accepts notice.

4. I have spoken with respondent no. 2 in Hindi and she states that she has compromised the matrimonial disputes with her husband petitioner no. 1 and the remaining petitioners. It is stated by respondent no. 2 that marriage between her and petitioner no. 1 stands dissolved by way of decree of divorce and there was no child born out of their wedlock. Respondent no. 2 further states that towards her entire *stridhan* and alimony, she has received full and final settlement amount of Rs. 7,95,000/-, out of which the last installment of Rs. 1,95,000/- has been received by her today by way of demand draft from the petitioners. Respondent no. 2 submits that she does not want to pursue prosecution of the petitioners.

5. Having spoken with respondent no. 2, I am satisfied that it would be in the interest of justice not to push the parties through trial.

6. Therefore, the petition is allowed and the FIR No. 224/2023 of PS Ambedkar Nagar for offence under Section 498A/406/506/34 IPC and proceedings arising out of the same are quashed. Pending application stands disposed of.

**GIRISH KATHPALIA**  
**(JUDGE)**

**AUGUST 14, 2025**  
**'rs'**